

(5) A copy each of the following Notifications (Hindi and English versions) under section 72 of the Delhi Sales Tax Act, 1975:—

(i) The Delhi Sales Tax (Fourth Amendment) Rules, 1976, published in Notification No. F.4(25)-76-Fin. (G) in Delhi Gazette the 7th June, 1976.

(ii) The Delhi Sales Tax (Fifth Amendment) Rules, 1976, published in Notification No. F. 4 (33). 67-Fin.(G) in Delhi Gazette dated the 26th June, 1976.

(iii) The Delhi Sales Tax (Sixth Amendment) Rules, 1976, published in Notification No. F.4(1)76-Fin (G) in Delhi Gazette dated the 14th July, 1976.

(iv) The Delhi Sales Tax (Seventh Amendment) Rules, 1976, published in Notification No F. 4/ 61/75-Fin. (G) in Delhi Gazette dated the 16th July, 1976. [Placed in Library. See No. LT-11040/76.]

(6) A copy of the Tamil Nadu Stamp (Fixation of Remuneration for Licensed Stamp Vendors) Rules, 1976, published in Notification No. GO Ms. 381 in Tamil Nadu Government Gazette dated the 17th March, 1976, under sub-section (2) of section 75A of the Indian Stamp Act, 1899 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu. [Placed in Library See No. LT-11041/76.]

(7) A statement (Hindi and English versions)—

(a) showing reasons for delay in laying the above Notification; and

(b) reasons for not laying the Hindi version of the Notification [Placed in Library. See No. LT-11041/76.]

(2) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—

(i) S.O. 1920 published in Gazette of India dated the 12th June, 1976.

(ii) S.O. 2145 published in Gazette of India dated the 26th June, 1976.

(iii) S.O. 2215 published in Gazette of India dated the 3rd July, 1976.

(iv) S.O. 2216 published in Gazette of India dated the 3rd July, 1976.

(v) S.O. 2349 published in Gazette of India dated the 10th July, 1976.

(vi) S.O. 2350 published in Gazette of India dated the 10th July, 1976.

(vii) S.O. 2351 published in Gazette of India dated the 10th July, 1976.

(viii) S.O. 2352 published in Gazette of India dated the 10th July, 1976.

(ix) S.O. 2353 published in Gazette of India dated the 10th July, 1976.

(x) S.O. 2354 published in Gazette of India dated the 10th July, 1976. [Placed in Library. See No. LT-11042/76].

POST OFFICE SAVINGS BANKS (3RD AMNDT.) RULES, 1976, NOTIFICATIONS UNDER ADDITIONAL EMOLUMENTS (COMPULSORY DEPOSIT) ACT, 1974, AND FIRST ANNUAL REPORT OF GENERAL INSURANCE CORPORATION OF INDIA FOR THE YEAR ENDED 31-12-1973

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): I beg to lay on the Table—

(1) A copy of the Post Office Savings Banks (Third Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R 485(E) in Gazette of India dated the 27th July, 1976, under

[Shrimati Sushila Rohatgi]

sub-section (3) of section 15 of the Government Savings Bank Act, 1973. [Placed in Library. See No. LT-11043/76.]

(2) A copy each of the following Notifications (Hindi and English versions) under section 25 of the Additional Emoluments (Compulsory Deposit) Act, 1974:—

(i) The Additional Emoluments Compulsory Deposit (Government Employees) (Amendment) Scheme, 1976, published in Notification No. G.S.R. 430(E) in Gazette of India dated the 1st July, 1976.

(ii) The Additional Emoluments Compulsory Deposit (Local Authority Employees) (Amendment) Scheme, 1976, published in Notification No. G.S.R. 431(E) in Gazette of India dated the 1st July, 1976

(iii) The Additional Emoluments Compulsory Deposit (Employees other than employees of Government and Local Authorities) (Amendment) Scheme, 1976, published in Notification No. G.S.R. 432(E) in Gazette of India dated the 1st July, 1976. [Placed in Library. See No LT-11044/76]

(3) A copy of the First Annual Report (Hindi and English versions) under Rule 6 of the General Insurance Business (Nationalisation) Rules, 1973 on the working and affairs of the General Insurance Corporation of India for the year ended 31st December, 1973 [Placed in Library See No LT-11045/76]

COTTON TEXTILES (CONTROL) 2ND AMNDT ORDER, 1976 AND REVTFW AND ANNUAL REPORT OF TAMIL NADU HANDICRAFTS DEVELOPMENT CORPORATION LTD, MADRAS FOR THE YEAR ENDED 31-3-1974

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): I beg to lay on the Table —

(1) A copy of the Cotton Textiles (Control) Second Amendment Order, 1976, (Hindi and English versions) published in Notification No. S.O. 457(E) in Gazette of India dated the 22nd July, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-11046/76.]

(2) A copy each of the following papers under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:

(i) Review by the Government of Tamil Nadu on the working of the Tamil Nadu Handicrafts Development Corporation Limited, Madras, for the year ended 31st March, 1974.

(ii) Annual Report of the Tamil Nadu Handicrafts Development Corporation Limited, Madras, for the year ended 31st March, 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-11047/76]

12 02 hrs

BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K RAGHU RAMAIAH) With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 16th August, 1976, will consist of:—

(1) Consideration of any part discussed item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of:

(a) The Territorial Waters, Continental Shelf, Exclusive Economic